

Central Administrative Tribunal
Principal Bench, New Delhi

OA No. 140/94

New Delhi, this the 20th day of February, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P.Biswas, Member (A)

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Personnel Officer,
Bikaner Division,
Northern Railway,
DRM's Office,
Bikaner.Applicants

(By Shri R.L.Dhawan, Advocate)

Versus

1. Shri Bhola Ram s/o Jagmal Singh,
Blacksmith, Pataudi Road,
c/o P.W.I., Bikaner Division,
Northern Railway, Gurgaon.
2. Presiding Officer,
Central Govt. Labour Court,
Ansai Bhwawan, 11th Floor,
Kasturba Gandhi Marg,
New Delhi.Respondents

(By None)

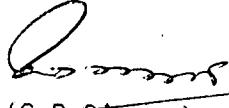
O R D E R (Oral)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

This is an application filed under Section 19 of the A. T. Act, 1985 challenging an award/order dated 5.6.1992 passed by the Presiding Officer, Central Govt. Labour Court, New Delhi vide Annexure A-I of the paper book. We have already dismissed an almost identical OA as not maintainable in view of the recent pronouncements of the Hon'ble Supreme Court. We are constraint to dismiss this application as well on the same ground and the orders passed in OA No. 2672/96 shall also form part of the order in this application as well. In view of the matter this

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OA is dismissed as not maintainable. There
is no order as to costs.


(S.P.Biswas)

Member (A)


(Dr. Jose P. Verghese)

Vice-Chairman (J)

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